

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO.3943
TO BE ANSWERED ON 09.12.2016

ADOPTION OF CHILDREN

3943. SHRI VENKATESH BABU T.G.:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the estimated number of children available for legal adoption with Central Adoption Resource Authority (CARA) and the number of prospective parents, both domestic and foreign registered with it;
- (b) whether the authority has fixed any target to increase adoption figure to 20,000 in the next few years;
- (c) if so, the details thereof; and
- (d) the steps taken by the Government to bring transparency and to speed up the process of adoption throughout the country?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI KRISHNA RAJ)

- (a): The Central Adoption Resource Authority (CARA) has reported that as on 6th December 2016, the number of children available for legal adoption is 1769. The number of registered Prospective Adoptive Parents (PAPs) waiting for In-country adoption is 12234 and Inter-country adoption is 708.
- (b) & (c): Number of adoptions depend on various factors, including the number of orphan, abandoned and surrendered children who get admitted in Adoption Agencies and their being declared legally free for adoption by the Child Welfare Committees (CWCs). Increase in the pool of legally free adoptable children shall result in increase in the number of adoptions.
- (d): The adoption procedure has been simplified and made online through Child Adoption Information and Guidance System (CARINGS) since August'2015. Further as per as roles and responsibilities of authorities and agencies concerned, the timelines for completing various procedures in the process of adoption have been clearly defined in the adoption guidelines.
